

[Shri A. K. Sen]

going and casting their votes. If there are any specific instances even prior to the election, I would be very glad to receive it myself or I would request the hon. Member to refer it to the local Chief Electoral Officer.

12.38 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN RARE  
EARTHS LIMITED AND TRAVANCORE  
MINERALS LIMITED

**The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad):** On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Annual Report of the Indian Rare Earths Limited, Bombay for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon.
- (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon.

[Placed in Library, See No. LT-3424/61].

STUDY REPORT ON INCIDENCE OF  
INDIRECT TAXATION

**The Deputy Minister of Finance (Shri B. B. Bhagat):** On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of Study Report on the Incidence of Indirect Taxation (1958-59). [Placed in Library, See No. LT-3425/61].

ANNUAL REPORT OF HINDUSTAN  
STEEL LIMITED

**The Minister of Steel Mines and Fuel (Sardar Swaran Singh):** I beg

to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Steel, Limited, Ranchi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company.

[Placed in Library, See No. LT-3426/61].

ANNUAL REPORT OF BHARAT ELEC-  
TRONICS LIMITED

**The Deputy Minister of Defence (Shri Raghuramaiah):** On behalf of Shri Krishna Menon, I beg to lay on the Table a copy of Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, See No. LT-3427/61].

DELIMITATION OF THE PARLIAMEN-  
TARY AND ASSEMBLY CONSTITU-  
ENCIES ORDER, 1961

**The Minister of Law (Shri A. K. Sen):** Sir, I beg to lay on the Table a copy of the Delimitation of the Parliamentary and Assembly Constituencies Order, 1961 under sub-section (2) of section 7 of the Two-Member Constituencies (Abolition) Act, 1961. [Placed in Library, See No. LT-3428/61].

**Shri B. Das Gupta (Purulia):** May I submit, Sir, that copies should be circulated to all Members. We cannot do anything without it. It may be done State-wise.

**Mr. Speaker:** Copies will be available in the Library. I can never allow the whole Delimitation Order to be circulated.